

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/82-ALC4/2010 MEETING DATE : 15.02.2011

The Meeting No.46/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 15.02.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, I.A., Department of C&PC
2. Shri Shaish Kumar, IA, DIPP
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.44/82 dated 01.02.2011 and 45/82 dated 08.02.2011 were ratified by the Committee.

Case No. A-49	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00773/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:-	
1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed.	
Accordingly case was deferred for 12.04.2011.	

Case No. A-49A	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00776/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:-	
1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed.	
Accordingly case was deferred for 12.04.2011.	

Case No. A-50	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00774/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-51	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00768/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-52	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00772/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-53	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00775/AM11/DES-III

Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-54	M/s Watson Pharma Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/162/00777/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-55	M/s Watson Pharma Pvt. Ltd., Goa
N C Meeting No. 46/11	F.No.01/82/162/00769/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed. Accordingly case was deferred for 12.04.2011.	

Case No. A-56	M/s Watson Pharma Pvt. Ltd., Goa
N C Meeting No. 46/11	F.No.01/82/162/00770/AM11/DES-III
Meeting Date 15.02.2011	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:-	

1. Master Batch Formula duly certified by Quality Control Incharge showing the content of each input in the export product alongwith wastage claimed.

Accordingly case was deferred for 12.04.2011.

Case No. B-389	M/s Gopinath Chem-tech Ltd.
Norms Committee Meeting No. 46/11	F.No.01/82/050/01215/AM10/DES-III
Meeting Date 15.02.2011	RLA F. No. 08/24/040/00313/AM10
Adv. Lic. No.0810087248 dated 11.03.2010	
Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.	

Case No. B-390	M/s FMC India Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/50/00776/AM09/DES-III
Meeting Date 15.02.2011	RLA F.No.07/24/040/00192/AM10
Adv. Lic. No. 0710058651 dt. 22.07.08	
Committee decided to defer case for 01.03.2011 for comments of Department of C&PC.	

Case No. B-391	M/s Sarna Chemicals (P) Ltd.
N C Meeting No. 46/11	F.No.01/82/50/00093/AM11/DES-III
Meeting Date 15.02.2011	RLA F.No.03/95/040/00463/AM10
Adv. Lic. No. 0310546241 dated 18.11.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "N-Hydroxy Methyl 2-Chloro Acetamide/XAW Base" without any other change in the decision taken in 5/82 meeting held on 04.05.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-392	M/s Shilpa Medicare Ltd.			
N C Meeting No. 46/11	F.No.01/83/50/00095/AM07/DES-III			
Meeting Date 15.02.2011	RLA F.No.07/24/040/00046/AM07			
Adv. Lic. No. 0710044550 dt. 26.04.2006				
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[B-D-	1 kg	1.	Acetyl Tribenzoyl Ribofurnose	10.00 kg

Ribofuranosyl]-5-Hydroxyimidazole-4-Carboxamide Technical Grade	2.	Stannic Chloride	6.00 kg
	3.	Tetrahydrofuran	7.04 kg
	4.	Methylene Dichloride	20.00 kg
Note: Other items were not allowed as Central Excise certified 'nil' consumption in respect of them. RA concerned may take further necessary action as per above decision of NC.			

Case No. B-393	M/s Shilpa Medicare Ltd.			
N C Meeting No. 46/11	F.No.01/83/50/01382/AM07/DES-III			
Meeting Date 15.02.2011	RLA F.No.07/24/040/00879/AM07			
Adv. Lic. No. 0710050972 dt. 29.03.2007				
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-[B-D-Ribofuranosyl]-5-Hydroxyimidazole-4-Carboxamide Technical Grade	1 kg	1.	Acetyl Tribenzoyl Ribofurnose	10.00 kg
		2.	Stannic Chloride	6.00 kg
		3.	Tetrahydrofuran	7.04 kg
		4.	Methylene Dichloride	20.00 kg

Note:Other item were not allowed as Central Excise certified ‘nil’ consumption in respect of them.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-394	M/s Prachi Pharmaceuticals Pvt. Ltd.
N C Meeting No. 46/11	F.No.01/82/50/00790/AM10/DES-III
Meeting Date 15.02.2011	RLA F.No.03/95/040/00565/AM10
Adv. Lic. No. 0310549028 dated 03.12.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for technical literature indicating use of Potassium Iodide Solution (Iodine content 25%) in the manufacture of export product from the firm. Accordingly, case was deferred for 12.04.2011.	

Case No. B-395	M/s Oneiro Chemicals Ltd.			
N C Meeting No. 46/11	F.No.01/82/050/00460/AM09/DES-III F.No.01/82/050/01101/AM09/DES-III			

	F.No.01/82/050/01533/AM09/DES-III F.No.01/82/050/00688/AM10/DES-III F.No.01/82/050/01280/AM10/DES-III F.No.01/82/050/00906/AM10/DES-III
Meeting Date 15.02.2011	RLA F.No.34/24/040/00024/AM09 RLA F.No.34/24/040/00123/AM09 RLA F.No.34/24/040/00188/AM09 RLA F.No.34/24/040/00099/AM10 RLA F.No.34/24/040/00127/AM10 RLA F.No.34/24/040/00182/AM10
Adv. Lic. No. 3410021377 dated 12.05.2008 Adv. Lic. No. 3410022428 dated 09.01.2009 Adv. Lic. No. 3410023179 dated 12.05.2008 Adv. Lic. No. 3410025106 dated 17.09.2009 Adv. Lic. No. 3410025589 dated 13.11.2010 Adv. Lic. No. 3410026154 dated 15.01.2010 Adv. Lic. No. 3410028128 dated 28.09.2010	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that they have recommended import of Ammonium Persulphates to the extent of 2.43 kg/kg of export product in the case of this firm. Committee also observed that the enhanced quantity of said input was allowed against old advance licences for regularization purpose only, on the basis of Central Excise data for the cases considered in NC Meeting No.33/11 dated 16.11.2010. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to reject the request of the firm for enhancement in the quantity of Ammonium Persulphates.	

Case No. B-396	M/s Aurobindo Pharma Ltd.
N C Meeting No. 46/11	F.No.01/82/50/01244/AM10/DES-III
Meeting Date 15.02.2011	RLA F.No.09/24/040/00546/AM10
Adv. Lic. No. 0910041467 dated 25.03.2010	
Committee considered case as per agenda and in light of Production and Consumption data certified by CA and in consultation with technical authority present in meeting, decided to allow import of Quinaldic Acid [2-Quinoline Carboxylic Acid] to the extent of 0.4778 kg/kg of export product. Committee also decided to delete import item No.2 i.e. Activated Carbon and import item No.13 i.e. Tri Methyl Chlorosilane. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-362	M/s Vivimed Labs. Ltd.
N C Meeting No. 46/11	F.No.01/85/50/00236/AM10/DES-III
Meeting Date 15.02.2011	RLA F.No.09/24/040/00504/AM10

Adv. Lic. No. 0910041262 dt. 11.03.10	
Withdrawn as the case has already been approved by NC in 42/11 meeting held on 18.01.2011.	

1	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda and observed that the information received from the firm is incomplete because they have not given percentage yield. It was, therefore, decided to call the firm for personal hearing on 01.03.2011 alongwith complete information called from them. Accordingly, case was deferred for 01.03.2011.			

2	Case No.:15/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Rejected
	HQ File :01/82/050/00643/AM10/	RLA File :09/24/040/00240/AM10/	Lic.No/Date:0910039761 29.10.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 23.07.2010, but no reply has been received and norms can not be fixed in absence of required technical information. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

3	Case No.:5/37/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00748/AM10/	RLA File :09/24/040/00325/AM10/	Lic.No/Date:0910039975 19.11.2009	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:19/46/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01574/AM11/	RLA File :03/94/040/01076/AM09/	Lic.No/Date:0310557395 28.01.2010	Defer Date:15.03.2011
	Decision : Committee considered case as per agenda and observed that the firm has not furnished technical details as per Appendix 33. It was, therefore, decided to call the firm for personal hearing alongwith technical details as per Appendix 33 on 15.03.2011. Accordingly, case was deferred for 15.03.2011.			

5	Case No.:12/49/82-ALC4/2009	Party Name:B. BRAUN MEDICAL (INDIA) PVT. LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
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HQ File :01/82/050/01147/AM10/	RLA File :04/24/040/00144/AM10/	Lic.No/Date:0410111650 17.02.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Animal Husbandary. It was also decided to remind that Department in writing as well as telephonically.			

6	Case No.:15/2/82-ALC4/2010	Party Name:COMBITIC GLOBAL CAPLET PVT. LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01249/AM10/	RLA File :33/24/040/00016/AM10/	Lic.No/Date:3310015180 26.03.2010	Defer Date:01.03.2011
	Decision :Committee considered case as per agenda. The representative of the firm appeared before the Committee for personal hearing and explained the case. After hearing, Committee asked the representative of the firm to furnish Analytic Report, copy of shipping bills and Confirmation from the buyer about the description of export product for which the representative promised to furnish within 15 days. Accordingly, case was deferred for 01.03.2011.			

7	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:15.03.2011
	Decision :Committee considered case as per agenda and in light of Department of C&PCs letter No.14010/58/2010/Ch.II dated 14.09.2010, decided to remind the firm to furnish the following information:- 1. Chemical reactions with molecular and structural formula and molecular weight. 2. Stage-wise percentage yields. 3. Material balance. 4. Chartered Accountant's certificate regarding past three years production of export item and corresponding consumption of different raw materials. 5. Details of by-product/co-products formed in the above production with quantities and values certified by CA. 6. Authentic technical literature in support of manufacturing process and norms applied for import. 7. Composition of Metal Para Cresol supported with authentic technical literature. Accordingly, the case was deferred for 15.03.2011.			

8	Case No.:33/6/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved									
	HQ File :01/82/050/00180/AM11/	RLA File :03/94/040/00030/AM11/	Lic.No/Date:0310572376 30.04.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 08.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>(1R,2S,5S)-6,6-Dimethyl-3-</td><td>1 kg</td><td>1.</td><td>Caronic Anhydrate</td><td>3.029 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	(1R,2S,5S)-6,6-Dimethyl-3-	1 kg	1.	Caronic Anhydrate
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
(1R,2S,5S)-6,6-Dimethyl-3-	1 kg	1.	Caronic Anhydrate	3.029 kg									

Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg
	3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg

RA concerned may take further necessary action as per above decision of NC.

9	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

10	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:15.03.2011
	Decision :Committee considered case as per agenda and observed that the description of export product given by the firm is incomplete because they have not given percentage of Grannules. It was, therefore, decided to call from the firm complete description of export product including percentage of Grannules alongwith copy of corresponding Drug Manufacturing Licence. Accordingly, case was deferred for 15.03.2011.			

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Case No.:33/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/00851/AM11/	RLA File :03/94/040/00216/AM11/	Lic.No/Date:0310576655 01.06.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 081.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Levofloxacin Hemihydrate	1 kg	1.	(S)9,10-Difluoro-3-Methyl-7-oxo-2,3-Dihydro-7H-Pyrido[1,2,3-de][1,4]benzoxazine-6-carboxylic acid ethyl ester (LVF-3)	1.265 kg
		2.	N-Methyl Piperazine	0.432 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:34/22/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/00687/AM11/	RLA File :07/24/040/00074/AM11/	Lic.No/Date:0710072310 17.06.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Injection of Vitamin B1,B6 & B12 with Hydroxocobalamin-3 ml (MEGABION)	1 Vial	1.	Vitamin B12 (Hydroxocobalamin acetate)	13.75 mg/vial
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:108/22/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00761/AM11/	RLA File :09/24/040/00028/AM11/	Lic.No/Date:0910042684 14.07.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

15	Case No.:85/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
	HQ File :01/82/050/00738/AM11/	RLA File :03/94/040/00350/AM11/	Lic.No/Date:0310584093 19.07.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

Nevirapine 200 mg tablet (Nevirapine = 204 mg/200 mg tablet)	1 No.	1.	3-(2-Chloro-3-Pyridine-Carbonyl)-Amino-2-Chloro-4-Methyl Pyridine/NVP(II) Compound	1.428 kg/kg of Nevirapine
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine
		3.	Diglyme	2.76 kg/kg of Nevirapine
		4.	Calcium Oxide	0.55 kg/kg of Nevirapine
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle (Nevirapine = 1020 mg/100 ml bottle)	1 No.	5.	Sodium Hydride	0.44 kg/kg of Nevirapine
		6.	Ethyl Acetate	1.70 kg/kg of Nevirapine

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:22/46/82-ALC4/2010	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved									
	HQ File :01/82/050/01577/AM11/	RLA File :03/94/040/00262/AM11/	Lic.No/Date:0310584760 23.07.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/6/2008-Ch.III dated 2306.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2,4,6 Trichloro Phenol</td><td>1 Kg.</td><td>1.</td><td>Phenol</td><td>0.602 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,4,6 Trichloro Phenol	1 Kg.	1.	Phenol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2,4,6 Trichloro Phenol	1 Kg.	1.	Phenol	0.602 kg									
RA concerned may take further necessary action as per above decision of NC.													

17	Case No.:29/26/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved												
	HQ File :01/82/050/00847/AM11/	RLA File :09/24/040/00163/AM11/	Lic.No/Date:0910042998 06.08.2010													
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Gabapentin Hcl (Technical Powder)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)</td><td>0.988 kg</td></tr> <tr> <td>2.</td><td>Bromine</td><td>0.923 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Gabapentin Hcl (Technical Powder)	1 Kg.	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg	2.	Bromine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Gabapentin Hcl (Technical Powder)	1 Kg.	1.	1,1 Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg												
		2.	Bromine	0.923 kg												

RA concerned may take further necessary action as per above decision of NC.

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Case No.:20/46/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01575/AM11/	RLA File :03/94/040/00390/AM11/	Lic.No/Date:0310586284 06.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 25.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Isopropyl Myristate	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

19

Case No.:13/46/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01568/AM11/	RLA File :03/94/040/00393/AM11/	Lic.No/Date:0310586845 10.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/39/2008-Ch.II dated 04.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glyceryl Oleate	1 Kg.	1.	Glycerine	0.273 kg
		2.	Oleic Acid Commercial	0.832 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:34/26/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/00852/AM11/	RLA File :05/23/040/00122/AM11/	Lic.No/Date:0510270364 11.08.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pavest	1 Kg.	1.	7-Pheylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	1.274 kg
		2.	Tri Phenyl Phosphine	0.70 kg
		3.	Methylene Chloride	2.45 kg

RA concerned may take further necessary action as per above decision of NC.

21

Case No.:14/46/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01569/AM11/	RLA File :03/94/040/00399/AM11/	Lic.No/Date:0310587052 11.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/153/2001-Ch.III dated 12.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neutralized Amide Ester (Ethanol Amide Stearate)	1 Kg.	1.	Stearic Acid	1.064 kg
		2.	Mono Ethanol Amine	0.114 kg
RA concerned may take further necessary action as per above decision of NC.				

22

Case No.:21/46/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01576/AM11/	RLA File :03/94/040/00422/AM11/	Lic.No/Date:0310587047 11.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

23	Case No.:4/22/82-ALC4/2010	Party Name:MEHTA (API) PVT.LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
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HQ File :01/82/050/00657/AM11/

RLA File :03/95/040/00358/AM11/

Lic.No/Date:0310587875

16.08.2010

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Des Azithromycin/Desmethyl Azithromycin CAS Registry No.76801-85-9	1 Kg.	1.	Erythromycin Thiocynate	1.640 KGA
		2.	Hydroxyamine Hydrochloride	0.87 kg
		3.	Para Toluene Sulfonyl Chloride	0.407 kg
		4.	Methanol	3.00 kg
		5.	Methylene Chloride/Acetone	1.27 kg
		6.	5% Platinum on Charcoal	0.00105 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:35/26/82-ALC4/2010

Party Name:DHANUKA LABORATORIES LTD.

Meet No/Date:46/82-ALC4/2010

Status:Case

15.02.2011

Approved

HQ File :01/82/050/00853/AM11/

RLA File :05/23/040/00085/AM11/

Lic.No/Date:0510271131

20.08.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/43/2008-PI-III dated 17.07.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 Kg.	1.	7-Phenylacetamideo-3 Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	2.44 kg
		2.	Triphenyl Phosphene	2.249 kg
		3.	Phenol	2.42 kg
		4.	Methanol	7.12 kg
		5.	Methylene Chloride	23.64 kg
		6.	Tetra Hydro Furan	3.91 kg
		7.	Acetone	3.21 kg
		8.	(Z)-2-(2-Zminothiazole-4YL)-2-Hydroxyimino Acetic (ATHIAA)	1.097 kg
		9.	Sodium Iodide	0.76 kg

RA concerned may take further necessary action as per above decision of NC.

24

25

Case No.:26/26/82-ALC4/2010

Party Name:NECTAR LIFESCIENCES LIMITED,

Meet No/Date:46/82-ALC4/2010

Status:Case

15.02.2011

Approved

	HQ File :01/82/050/00844/AM11/	RLA File :22/24/040/00035/AM11/	Lic.No/Date:2210010327 24.08.2010																
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm.																		
	RA concerned may take further necessary action as per above decision of NC.																		
26	Case No.:3/24/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Deffered and Re-indexed															
	HQ File :01/82/050/00803/AM11/	RLA File :03/94/040/00487/AM11/	Lic.No/Date:0310590555 01.09.2010	Defer Date:15.02.2011															
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 08.02.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)</td><td rowspan="3">1 kg</td><td>1.</td><td>Caronic Anhydrate</td><td>3.029 kg</td></tr> <tr> <td>2.</td><td>Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium</td><td>20.00 kg</td></tr> <tr> <td>3.</td><td>Lypholized Enzyme Powder (CDX-616)</td><td>0.076 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg	2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg	3.	Lypholized Enzyme Powder (CDX-616)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed															
(1R,2S,5S)-6,6-Dimethyl-3-Azabicyclo[3.1.0]Hexane-2-Carboxylic Acid methyl Ester hydrochloride (BPVR503034-T)	1 kg	1.	Caronic Anhydrate	3.029 kg															
		2.	Vitride [Sodium Bis(2-Methoxyethoxy) Aluminium	20.00 kg															
		3.	Lypholized Enzyme Powder (CDX-616)	0.076 kg															
	RA concerned may take further necessary action as per above decision of NC.																		
27	Case No.:16/46/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved															
	HQ File :01/82/050/01571/AM11/	RLA File :03/95/040/00415/AM11/	Lic.No/Date:0310591519 08.09.2010																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 07.09.2010 and in consultation of Technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Rifapentine 150 mg tablets(Rifapex150 mg)</td><td>1 kg</td><td>1.</td><td>Rifapentine)</td><td>1.02kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Rifapentine 150 mg tablets(Rifapex150 mg)	1 kg	1.	Rifapentine)	1.02kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Rifapentine 150 mg tablets(Rifapex150 mg)	1 kg	1.	Rifapentine)	1.02kg															
	RA concerned may take further necessary action as per above decision of NC.																		
28	Case No.:2/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred															

HQ File :01/82/050/00820/AM11/	RLA File :09/24/040/00226/AM11/	Lic.No/Date:0910043503 14.09.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferre
	HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

30

Case No.:49/26/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/00867/AM11/	RLA File :09/24/040/00245/AM11/	Lic.No/Date:0910043540 17.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:35/46/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01590/AM11/	RLA File :03/95/040/00482/AM11/	Lic.No/Date:0310594709 01.10.2010	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

32	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:12.04.2011

Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 12.04.2011.

33	Case No.:5/30/82-ALC4/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved															
	HQ File :01/82/050/00924/AM11/	RLA File :17/24/040/00064/AM09/	Lic.No/Date:1710003530 07.10.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/115/2007/Ch.II dated 06.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water</td><td rowspan="3">1 Kg.</td><td>1.</td><td>2 Ethyl Hexanol</td><td>0.365 kg</td></tr> <tr> <td>2.</td><td>Phosphorous Pentoxide</td><td>0.135 kg</td></tr> <tr> <td>3.</td><td>Propylene Glycol</td><td>0.100 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg	2.	Phosphorous Pentoxide	0.135 kg	3.	Propylene Glycol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Product AP-05 Containing 50% of Phosphated Ester of 2 Ethyl Hexanol (50%) 10%of Propylene Glycol 40% in water	1 Kg.	1.	2 Ethyl Hexanol	0.365 kg															
		2.	Phosphorous Pentoxide	0.135 kg															
		3.	Propylene Glycol	0.100 kg															

34	Case No.:17/46/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved																																				
	HQ File :01/82/050/01572/AM11/	RLA File :03/95/040/00519/AM11/	Lic.No/Date:0310596109 11.10.2010																																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/152/2010-PI-(Norms) dated 25.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Levetiracetam</td><td rowspan="10">1 Kg.</td><td>1.</td><td>Ethyl Acetate</td><td>1.49 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Methylene Chloride</td><td>3.74 kg</td></tr> <tr> <td>4.</td><td>Activated Carbon</td><td>0.0128 kg</td></tr> <tr> <td>5.</td><td>Methyl 2 Bromo Butyrate</td><td>2.9117 kg</td></tr> <tr> <td>6.</td><td>Potassium Carbonate</td><td>1.0925 kg</td></tr> <tr> <td>7.</td><td>L(+) Tartaric Acid</td><td>0.87 kg</td></tr> <tr> <td>8.</td><td>Methanol</td><td>7.2656 kg</td></tr> <tr> <td>9.</td><td>Caustic Soda Lye</td><td>0.4892 kg</td></tr> <tr> <td>10.</td><td>Iso Propyl Alcohol</td><td>1.3119 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levetiracetam	1 Kg.	1.	Ethyl Acetate	1.49 kg	2.	Methanol	0.71 kg	3.	Methylene Chloride	3.74 kg	4.	Activated Carbon	0.0128 kg	5.	Methyl 2 Bromo Butyrate	2.9117 kg	6.	Potassium Carbonate	1.0925 kg	7.	L(+) Tartaric Acid	0.87 kg	8.	Methanol	7.2656 kg	9.	Caustic Soda Lye	0.4892 kg	10.	Iso Propyl Alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
Levetiracetam	1 Kg.	1.	Ethyl Acetate	1.49 kg																																				
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		9.	Caustic Soda Lye	0.4892 kg																																				
		10.	Iso Propyl Alcohol	1.3119 kg																																				

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Case No.:18/46/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01573/AM11/	RLA File :03/94/040/00587/AM11/	Lic.No/Date:0310596381 12.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 Kg.	1.	2[3(S)-[3-[2-[7-Chloroquinoline-2-yl)Ethyl Phenyl]-3-Hydroxypropane]Benzene-2-Propanol	1.43 kg
		2.	2-(1-Mercaptomethyl) Cyclopropyl)Acetic Acid	0.60 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:23/46/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01578/AM11/	RLA File :03/94/040/00624/AM11/	Lic.No/Date:0310597668 19.10.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 25.10.2010 and earlier decision taken in 36/82 meeting held on 07.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diemethyl Phthalate.Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content 62.5% Minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
		5.	Dipropylene Glycol	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:15/46/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01570/AM11/	RLA File :03/94/040/00648/AM11/	Lic.No/Date:0310598246 22.10.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008-Ch.II			

dated 27.03.2009 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitan Tristearate	1 Kg.	1.	Stearic Acid (Stearic Acid content 50 ± 10% Stearic Acid + Plamitic Acid content 90% Min.)	0.915 kg
		2.	Sorbitol	0.195 kg

RA concerned may take further necessary action as per above decision of NC.

38	Case No.:3/34/82-ALC4/2010	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01009/AM11/	RLA File :03/94/040/00638/AM11/	Lic.No/Date:0310600646 09.11.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:7/34/82-ALC4/2010	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01013/AM11/	RLA File :03/95/040/00643/AM11/	Lic.No/Date:0310600876 11.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch.II dated 01.02.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Methyl-3-Nitro Phenyl Methyl Sulfone (NMST or 4-NT Acid)	1 Kg.	1.	Para Toluene Sulfonylchloride (PTSC)	2.087 kg

RA concerned may take further necessary action as per above decision of NC.

40	Case No.:24/46/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01579/AM11/	RLA File :05/23/040/00230/AM11/	Lic.No/Date:0510278037 26.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 13.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
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	Kanatol 1010 (Di-Propyl Heptyl Phthalate)	1 Kg.	1.	Propyl Heptanol	0.746 kg
			2.	Phthalic Anhydride	0.350 kg
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:25/46/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01580/AM11/	RLA File :05/23/040/00231/AM11/	Lic.No/Date:0510278040 26.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 13.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 1010 (Di-Propyl Heptyl Phthalate)	1 Kg.	1.	Propyl Heptanol	0.746 kg
		2.	Phthalic Anhydride	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

42

Case No.:34/46/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01589/AM11/	RLA File :05/23/040/00232/AM11/	Lic.No/Date:0510278042 26.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010-Ch.II dated 13.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 1010 (Di-Propyl Heptyl Phthalate)	1 Kg.	1.	Propyl Heptanol	0.746 kg
		2.	Phthalic Anhydride	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:15.03.2011
	Decision :Committee decided to defer case for 15.03.2011 for comments of Department of C&PC.			

44	Case No.:30/46/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved										
	HQ File :01/82/050/01585/AM11/	RLA File :09/24/040/00390/AM11/	Lic.No/Date:0910044557 03.12.2010											
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 11.02.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Imidazolidinyl Urea 46% (Liquid)</td><td>1 Kg.</td><td>1.</td><td>Imidazolidinyl Urea (White Fine Powder)</td><td>0.460 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Imidazolidinyl Urea 46% (Liquid)	1 Kg.	1.	Imidazolidinyl Urea (White Fine Powder)	0.460 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Imidazolidinyl Urea 46% (Liquid)	1 Kg.	1.	Imidazolidinyl Urea (White Fine Powder)	0.460 kg										
RA concerned may take further necessary action as per above decision of NC.														

45	Case No.:32/46/82-ALC4/2010	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved										
	HQ File :01/82/050/01587/AM11/	RLA File :05/23/040/00235/AM11/	Lic.No/Date:0510278803 07.12.2010											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 38/82 meeting held on 01.01.2008 and 26/11 meeting held on 28.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)</td><td>1 Kg.</td><td>1.</td><td>Glycyrrhizic Acid</td><td>11.50 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)	1 Kg.	1.	Glycyrrhizic Acid	11.50 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Glycyrrhetic Acid (18 Beta Glycyrrhetic Acid)	1 Kg.	1.	Glycyrrhizic Acid	11.50 kg										
RA concerned may take further necessary action as per above decision of NC.														

46	Case No.:33/46/82-ALC4/2010	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved										
	HQ File :01/82/050/01588/AM11/	RLA File :05/23/040/00238/AM11/	Lic.No/Date:0510278805 07.12.2010											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 4/82 meeting held on 30.05.2007 and 26/11 meeting held on 28.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Enoxolone EO/BP</td><td>1 Kg.</td><td>1.</td><td>Glycyrrhizic Acid 25%</td><td>12.65 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Enoxolone EO/BP	1 Kg.	1.	Glycyrrhizic Acid 25%	12.65 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Enoxolone EO/BP	1 Kg.	1.	Glycyrrhizic Acid 25%	12.65 kg										
RA concerned may take further necessary action as per above decision of NC.														

47

Case No.:12/46/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01567/AM11/	RLA File :03/94/040/00803/AM11/	Lic.No/Date:0310605996 13.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/153/2001-Ch.III dated 12.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neutralized Amide Ester (Ethanol Amide Stearate)	1 Kg.	1.	Stearic Acid	1.064 kg
		2.	Mono Ethanol Amine	0.114 kg
RA concerned may take further necessary action as per above decision of NC.				

48	Case No.:29/46/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01584/AM11/	RLA File :09/24/040/00389/AM11/	Lic.No/Date:0910044669 13.12.2010	Defer Date:15.03.2011
Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.				

49	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deffered
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:12.04.2011
Decision : Committee decided to defer case for 12.04.2011 for comments of Department of Pharmaceuticals.				

50	Case No.:11/46/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Added										
	HQ File :01/82/050/01566/AM11/	RLA File :09/24/040/00353/AM11/	Lic.No/Date:0910044878 24.12.2010											
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Heparin Sodium BP</td><td>1 Kg.</td><td>1.</td><td>Crude Heparin Sodium Potency: 145 IU/MG</td><td>1.055 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Heparin Sodium BP	1 Kg.	1.	Crude Heparin Sodium Potency: 145 IU/MG	1.055 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Heparin Sodium BP	1 Kg.	1.	Crude Heparin Sodium Potency: 145 IU/MG	1.055 kg										
RA concerned may take further necessary action as per above decision of NC.														

51	Case No.:9/46/82-ALC4/2010	Party Name:MECK PHARMACEUTICALS AND	Meet No/Date:46/82-ALC4/2010	Status:Case
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	CHEMICALS PVT.LTD.	15.02.2011	Deferred
HQ File :01/82/050/01564/AM11/	RLA File :08/24/040/00165/AM11/	Lic.No/Date:0810094956 27.12.2010	Defer Date:15.03.2011
Decision :Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 15.03.2011.			

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Case No.:26/46/82-ALC4/2010	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01581/AM11/	RLA File :34/24/040/00252/AM11/	Lic.No/Date:3410028991 31.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/101/2002-Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexanoyl Chloride	1 Kg.	1.	2-Ethyl Hexanoic Acid	0.925 kg
		2.	Thionyl Chloride	0.638 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:27/46/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01582/AM11/	RLA File :34/24/040/00266/AM11/	Lic.No/Date:3410029093 13.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/34/2003-Ch.III dated 13.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Octyl Ammonium Bromide	1 Kg.	1.	Tri-n-Octyl Amine	0.718 kg
		2.	Octyl Alcohol	0.294 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:31/46/82-ALC4/2010	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01586/AM11/	RLA File :34/24/040/00271/AM11/	Lic.No/Date:3410029154 24.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/84/2006-Ch.II dated 11.10.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
n-Valery Chloride	1 Kg.	1.	n-Valeric Acid	0.891 kg
		2.	Thionyl Chloride	0.932 kg

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:1/46/82-ALC4/2010	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01556/AM11/	RLA File :09/24/040/00498/AM11/	Lic.No/Date:0910045399 03.02.2011	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:2/46/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01557/AM11/	RLA File :05/23/040/00313/AM11/	Lic.No/Date:0510283073 03.02.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 14010/2/2010-Ch.II dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Kanatol 400 (Di-Iso/N-Butyl Phthalate)	1 Kg.	1.	Phthalic Anhydride	0.560 kg
		2.	Iso/Normal Butanol	0.560 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:3/46/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved
	HQ File :01/82/050/01558/AM11/	RLA File :03/95/040/00852/AM11/	Lic.No/Date:0310614296 04.02.2011	
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 12.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1 Amino Benzotrifluoride (99.5% extra pure)	1 Kg.	1.	2 Amino Benzo Trifluoride (99%)	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:4/46/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved										
	HQ File :01/82/050/01559/AM11/	RLA File :09/24/040/00502/AM11/	Lic.No/Date:0910045454 07.02.2011											
Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 02.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1,1-Cyclohexane Diacetic Anhydride</td><td>1 Kg.</td><td>1.</td><td>1,1 Cyclohexane Diacetic Acid</td><td>1.145 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.145 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
1,1-Cyclohexane Diacetic Anhydride	1 Kg.	1.	1,1 Cyclohexane Diacetic Acid	1.145 kg										
RA concerned may take further necessary action as per above decision of NC.														

59	Case No.:5/46/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved															
	HQ File :01/82/050/01560/AM11/	RLA File :08/24/040/00335/AM11/	Lic.No/Date:0810096099 07.02.2011																
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/185/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Acemetacin 30 mg Capsule</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>30.6 mg/capsule</td></tr> <tr> <td>Acemetacin 60 mg Capsule</td><td>1 No.</td><td>1.</td><td>Acemetacin</td><td>61.20 mg/capsule</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Acemetacin 30 mg Capsule	1 No.	1.	Acemetacin	30.6 mg/capsule	Acemetacin 60 mg Capsule	1 No.	1.	Acemetacin	61.20 mg/capsule
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Acemetacin 30 mg Capsule	1 No.	1.	Acemetacin	30.6 mg/capsule															
Acemetacin 60 mg Capsule	1 No.	1.	Acemetacin	61.20 mg/capsule															
RA concerned may take further necessary action as per above decision of NC.																			

60	Case No.:6/46/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved															
	HQ File :01/82/050/01561/AM11/	RLA File :08/24/040/00336/AM11/	Lic.No/Date:0810096100 07.02.2011																
Decision : Committee considered case as per agenda and taking cue from SION at Sl.No.A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propafenone Tablet 150 mg Propafenone 150 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>153 mg</td></tr> <tr> <td>Propafenone Tablet 300 mg Propafenone 300 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>306 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg	Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg															
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg															

	RA concerned may take further necessary action as per above decision of NC.
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Case No.:7/46/82-ALC4/2010	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Approved	
HQ File :01/82/050/01562/AM11/	RLA File :05/23/040/00314/AM11/	Lic.No/Date:0510283333 07.02.2011		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 18/82 meeting held on 29.07.2008 vide case No.15/18/82-ALC4/2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Yohimbine Hydrochloride USP	1 Kg.	1.	Yohimbine Bark (containing Yohimbine content maximum 1-1.2%)	133.44 kg
RA concerned may take further necessary action as per above decision of NC.				

62	Case No.:8/46/82-ALC4/2010	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:46/82-ALC4/2010 15.02.2011	Status:Case Deferred
	HQ File :01/82/050/01563/AM11/	RLA File :05/24/040/00363/AM11/	Lic.No/Date:0510283385 08.02.2011	Defer Date:15.03.2011
	Decision : Committee decided to defer case for 15.03.2011 for comments of Department of C&PC, PC Division.			